

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

Appeal No. 66(ND)/2017

In the matter of:

Lalit Khosla & Ors.

... Petitioner

v.

SRS Banquets & Resorts Ltd. & Ors.

... Respondent

SECTION: Under Section 241 to 244.

Order delivered on 01.12.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:
For the Respondent:

Ms. Chetna Bisht, Adv.

ORDER

Ld. Counsel for the petitioner represents that in compliance to order dated 17.11.2017 master data for the respondent No. 1 has been filed vide diary No. 4717 dated 27.11.2017. It was dispatched to registered office of the company situated at plot No. 48, Sultanpuri, New Delhi-110030. It is further pointed out by the Id. Counsel for the petitioner that the notices have been taken to this address. However, the same have not been served and in the circumstances, an application for substituted service by way of paper publication has been filed. In this regard, Id. Counsel for the petitioner

represents that she has to take instructions from the petitioner in relation to the papers for publication and in the circumstances adjournment may be granted. In view of the said representation let the matter be posted on 8.12.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

KCS

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

~~DRAFT ORDINARY LIST~~

KARAM CHAND